

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1498
ANSWERED ON 05/08/2024

DEMOLITION OF RESIDENTIAL AND COMMERCIAL UNITS

1498. SHRI SANJAY SINGH

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of residential and commercial units demolished in all States and Union Territories since 2019 till date, year-wise;
- (b) the number of persons affected and the department responsible for the demolition;
- (c) the reason for demolition and whether a compensation or rehabilitation was provided; and
- (d) the expenses incurred for demolition and other relevant details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a) & (b) Land is a state subject and as such, data for demolition of residential and commercial units is not maintained by this Ministry.

However, as regards the National Capital Territory of Delhi (NCTD) the demolitions have been done by various land owing agencies like Delhi Development Authority (DDA), Municipal Corporation of Delhi (MCD), New Delhi Municipal Council (NDMC), Delhi Urban Shelter Improvement Board (DUSIB), Central Public Works Department (CPWD) etc. under the provisions of various applicable Acts. As per available records the number of demolitions carried out in NCT of Delhi by various agencies since 2019 till date is as under:

Sl. No.	Year	No. of demolitions
1.	2019	4,804
2.	2020	2,967
3.	2021	2,927
4.	2022	4,017
5.	2023	16,138*
6.	2024 till date	2,624

**includes 11,060 residential structures and 23 commercial units demolished by DDA.*

Further, the demolition programs and area reclaimed by DDA are as under: -

Sl. No.	Year	No. of demolition programs	Approx. Area reclaimed (in Acres)
1.	2019	20	120
2.	2020	13	17.7
3.	2021	23	41
4.	2022	47	49.67
5.	2023	88	40
6.	2024 till date	65	48.35

As per record available with these agencies approximately, there are 20,643 persons affected by these demolitions.

- (c) The reasons for demolition are as under:
- i) Unauthorized occupancy and encroachment on Government Land are the main reasons behind demolition.
 - ii) Rehabilitation and relocation drive has been carried out against the Jhuggi Jhopri Dwellers by the land owning agencies as per Delhi Slum and Jhuggi Jhopri Rehabilitation and Relocation Policy – 2015.
 - iii) Demolition action is taken under the relevant Section of the Delhi Municipal Corporation (DMC) Act, 1957 against the illegal/unauthorized constructions carried out in violation of the provisions of Master Plan for Delhi (MPD) – 2021, Unified Building Bye-Laws (UBBL) – 2016, Delhi Development Act (DDA), 1957 and New Delhi Municipal Council (NDMC) Act, 1994.
 - iv) Directions of Hon'ble National Geen Tribunal (NGT)/ Hon'ble Courts.

The rehabilitation was provided approximately to 2462 Jhuggi Jhopri dwellers.

- (d) As per information made available by various agencies the expenses incurred for demolition is approximately Rs. 103.27 crore.
